

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:734
ANSWERED ON:04.08.2011
KRISHNA WATER DISPUTES TRIBUNAL
Devappa Anna Shri Shetti Raju Alias

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has received any requests for intervention in Krishna Water Disputes Tribunal in solving the problem regarding distribution of water;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Yes, Madam.

(b) The Members of Parliament during January 2011 in a letter addressed to Minister of Water Resources raised some apprehensions on the issues of length of yield series, dependability and sharing of surplus waters that have been adopted by Second Krishna Water Disputes Tribunal (KWDT) while giving its report on 30.12.2010.

(c) In reply, the Union Minister of Water Resources vide letter dt. 18th March,2011 informed that "The KWDT has forwarded its report under Section 5(2) of the Inter State River Water Disputes Act, 1956 to Central Government on 30.12.2010. As per section 5(3) of the Act, the Central Government or concerned State Government within three months of the date of the decision, can seek explanation and guidance from the tribunal on its report and decision dated 30.12.2010 and in that case, the tribunal may forward to the Central Government a further report giving such explanation or guidance as it deems fit. Therefore, the Government of Andhra Pradesh can seek explanation and guidance from the Tribunal."